

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 146/MP/2018

Coram:

Shri P.K. Pujari, Chairperson

Shri A. K. Singhal, Member

Shri A. S. Bakshi, Member

Dr. M. K. Iyer, Member

Date of order: 1st of June, 2018

In the matter of

Petition under Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State transmission and related matters) Regulations, 2009 for seeking permission to allow interchange of infirm power with grid for Unit-III of Kudgi STPP Stage-I (3X800MW), beyond 31.5.2018.

And

In the matter of

NTPCLimited
NTPC Bhawan
Core-7, Scope Complex
7, Institutional Area, Lodhi Road
New Delhi – 110003

...Petitioner

Vs.

1. AP Eastern Power Distribution Company Ltd. (APEPDCL)
P&T Colony, Seethammadhara,
Visakhapatnam –530 013, Andhra Pradesh

2. AP Southern Power Distribution Company Ltd. (APSPDCL)
Back Side Srinivas Kalyana Mandapam,
Tiruchhanur Road, Kesavayana Gunta,
Tirupathi-517 503, Andhra Pradesh

3. Telangana State Northern Power Distribution Company Ltd. (TSNPDCL)
H.No. 2-5-31/2, Vidyut Bhavan
Nakkalagutta, Hanamkonda



Warangal – 506 001

4. Telangana State Southern Power Distribution Company Ltd. (TSPDCL)
Mint Compound
Hyderabad – 500 063

5. Tamil Nadu Generation & Distribution Corporation Ltd. (TANGEDCO)
Mechanical and Regulatory Cell,
144, Anna Salai
Chennai – 600 002

6. Bangalore Electricity Supply Company Ltd. (BESCOM)
Krishna Rajendra Circle
Bangalore - 560 001

7. Mangalore Electricity Supply Company Ltd (MESCOM)
MESCOM Bhavana,
Bejai, kavoor cross road,
Mangaluru-575004, Karnataka

8. CESC Mysore (Chamundeshwari Electricity Supply Corp. Ltd.)
No. 29, Vijayanagar, 2nd Stage, Hinkal,
Mysore – 570 017

9. Gulbarga Electricity Supply Company Ltd. (GESCOM)
Main road, Gulbarga, Karnataka
Gulbarga – 585 102

10. Hubli Electricity Supply Company Ltd. (HESCOM)
P.B.Road, Navanagar
Hubli – 580 025

11. Kerala State Electricity Board Ltd.(KSEBL)
Tariff & Regulatory Cell,
Vaidyuthi Bhavanam, Pattom
Thiruvananthapuram – 695 004

12. Southern Regional Load Despatch Centre
29, Race Course Cross Road,
Bangalore–560 009

.. Respondents

Parties present:

Shri Rohit Chabra, NTPC



ORDER

The Petitioner, NTPC Limited has filed the present petition for seeking permission to allow infirm power with grid for Unit-III of Stage-I of 2400 MW (3X800 MW) Kudgi Super Thermal Power Project (“the Project”) at Bijapur District in the State of Karnataka, beyond 31.5.2018 in terms of Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open access in inter-State Transmission and related matters) Regulations, 2009 as amended from time to time (hereinafter referred to as “Connectivity Regulations”) with the following prayers:

“(i) Allow extension for inter-change of power to the Petitioner for declaring COD of Unit-III of Kudgi STPP Stage-I (3X800 MW), beyond the allowed time extension i.e. beyond 31.5.2018 upto 31.8.2018; and

(ii) Pass any other order(s) as this Hon’ble Commission may deem fit in the circumstances mentioned above.”

2. The Petitioner has submitted that Kudgi STPP Stage-I consists of three units of 800 MW each. Units-I and II were declared on commercial operation on 31.7.2017 and 31.12.2017 respectively. Unit-III of Kudgi STPP was first synchronized on 22.8.2017 and commissioned on 12.3.2018. The Petitioner has further submitted that trial run of Unit-III was successfully carried out from 30.4.2018 to 3.5.2018 and the remaining erection and commissioning works for systems pertaining to Unit-III, was now taken up to ensure sustainable and reliable operation of the unit.

3. The Commission vide order dated 23.2.2018 in Petition No. 51/MP/2018 had allowed injection of infirm power into the grid for commissioning tests including full load test of Unit-III up to 31.5.2018 or actual date of commercial operation, whichever is earlier. The



Petitioner has submitted that COD of Unit-III could not be achieved due to the following reasons:

(a) **Northern Bulb of Railway siding:** The balance works for in-plant yard connectivity from Mulvad end are in progress with assistance of Government of Karnataka. Presently, out of total 2.8 Km of the embankment works, the stretch of 2.71 Km has been completed and the remaining works is likely to be completed by the end of May, 2018. The P-way works for the Mulvad loop have been started and as on date, 450 meter track works have been completed. The works of RUB and ROB was started in April, 2018 with the help of Government of Karnataka and the complete track works except for RUB & ROB portion shall be completed by the end of May, 2018. However, recently South Western Railways have indicated that it would be able to move 9-10 rakes/day with the present operational infrastructure of connectivity from B. Bagewadi end, without any operational constraint. Therefore, it is perceived that commercial operation of Unit-III would not be hindered due to Railway siding Mulvad end works beyond June, 2018.

(b) **Reservoir Lagoon-2:** Subsequent to the physical possession of entire stretch of balance land, construction works of Lagoon-2 are in progress and are likely to be completed by December, 2018 (before next summer season) for water charging. Plant reservoir Lagoon-1 is being maintained at full storage levels constantly. However, with the expected onset of monsoon in June, 2018, in line with the water agreement conditions, the daily drawal would be enabled to match the operational requirements of all the three units without linkage to storage capacities.

4. The Petitioner has submitted that the Government of Karnataka which is a principal beneficiary of Kudgi Power (54% including unallocated), vide its letter dated 7.4.2018 has requested the Petitioner to declare CoD of Unit-III after 1.11.2018 as the State of Karnataka does not require any additional power till 31.10.2018 and issue is under discussion now.

5. None was present on behalf of the Respondents despite notice. During the course of hearing, the representative of the Petitioner reiterated the submissions made in the petition and requested to allow the Petitioner for injection of infirm power into the grid for commissioning tests including full load test of Unit-III beyond 31.5.2018 upto 31.8.2018.

6. We have considered the submissions of the Petitioner. The Fourth Proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

7. The Petitioner has submitted that it is seeking extension of time for *bona-fide* reasons for completion of balance works. The Petitioner has submitted that the readiness of Northern side Railway siding and water reservoir for Lagoon-2 are essential for sustainable operation of unit. The works of RUB and ROB have been started in the month of April, 2018 with the help of the Karnataka Government and are likely to be completed at the earliest. The Petitioner has submitted that recently South Western Railways has

informed the Petitioner that it would be able to move 9-10 rake/day with present operational infrastructure of connectivity from B. Bagewadi end, without any operational constraint. Therefore, the commercial operation of Unit-III would not be hindered to Railway siding Mulvad end works beyond June, 2018. Considering these facts, the Petitioner has requested for permission to inject infirm power till 31.8.2018. Taking into consideration the difficulties faced by the Petitioner, we allow injection of infirm power into the grid for commissioning tests including full load test of Unit-III upto 31.8.2018 or actual date of commercial operation, whichever is earlier. It is clarified that the extension of time as allowed in this order shall not automatically entitle the Petitioner for IDC/IEDC for delay in declaration of COD which shall be considered on merit at the time of determination of tariff of the unit/generating station.

8. With the above, the Petition No. 146/MP/2018 is disposed of.

Sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A. S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(P.K. Pujari)
Chairperson